

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 2657  
TO BE ANSWERED ON 11.12.2024**

**Supply of Coal to Kerala**

2657. Shri K C Venugopal:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has received any request from Government of Kerala to ensure supply of required MT coal per day for the power generation units in Kerala as per the Fuel Supply Agreement (FSA) and if so, the details thereof;
- (b) whether the Government has taken appropriate steps to mitigate the coal supply issue and if so, the details thereof; and
- (c) whether the Ministry of Coal and Ministry of Railways have any agreement to provide adequate rail rakes for transport of coal and if so, the details thereof?

**ANSWER  
MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)**

**(a):** In view of the demand for Power in the State of Kerala and considering the recommendation of Ministry of Power, coal linkage has been earmarked to the State of Kerala from Coal India Limited (CIL) for a capacity of 500 MW under Para B (iv) of SHAKTI Policy. Accordingly, CIL has allocated coal from the Mahanadi Coalfields Limited (MCL) for the earmarked coal linkage with scheduled coal supply from August 2025.

**(b) & (c):** Supply of coal to the power plants is a continuous process. To address the issues of coal supplies to Power Sector, an Inter-Ministerial Sub Group comprising of representatives from Ministry of Power, Ministry of Coal, Ministry of Railways, Central Electricity Authority (CEA), CIL and Singareni Collieries Company Limited (SCCL) meet regularly to take various operational decisions to enhance supply of coal to Thermal Power Plants.

Besides, an Inter-Ministerial Committee (IMC) has also been constituted comprising of Chairman, Railway Board; Secretary, Ministry of Coal; Secretary, Ministry of Environment, Forest and Climate Change and Secretary, Ministry of Power; to monitor augmentation of coal supply and power generation capacity. Secretary, Ministry of New and Renewable Energy and Chairperson, CEA are co-opted as Special Invitees as and when required by the IMC.

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